

①
CA: 1394/93

AI
1

① 30.9.93

Hon' Mr. Maharaj Din, J.M.
Hon' Mr. S. Das. Gupta, A.M.

The learned Counsel for the applicant Shri C.M. Nigam has stated that the petition has not been properly typed out and the ~~grounds~~ allegations, the grounds and the reliefs are not properly arranged, so, he wants to withdraw the petition with a liberty to file a fresh petition on the same cause of action.

The applicant is allowed to file a fresh petition on the same cause of action.

Wf

A.M.

W

J.M.

02

Recd Resp. Copy

C.M. Nigam
Advocate

6.10.93.